

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos. 4097-4098/2019

(Arising out of impugned final judgment and order dated 23-10-2018 in DBWR No. 75/2018 15-12-2017 in DBHCP No. 149/2017 passed by the High Court of Judicature for Rajasthan at Jodhpur)

MR. X

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ORS.

Respondent(s)

IA No. 46177/2019 - APPLICATION FOR FILING THE PETITION WITHOUT
DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT)

Date : 24-03-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Sanbha Giri Rumnong, Adv.
Dr. Joseph Aristotle S., AOR

For Respondent(s) Dr. Manish Singhvi, Sr. Adv.
Mr. Milind Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondents seeking adjournment, matter is adjourned for four weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)